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ITEM NO.7 Court 6 (Video Conferencing)

SECTION XVII-A

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s).12901/2020

(Arising out of impugned final judgment and order dated 20-01-2020 in CC No. 261/2012 passed by the National Consumer Disputes Redressal Commission, New Delhi)

MANU SOLANKI & ORS.

Petitioner(s)

**VERSUS** 

VINAYAKA MISSION UNIVERSITY & ORS.

Respondent(s)

(WITH IA NO.63883/2020-CONDONATION OF DELAY IN FILING and IA No.63884/2020-EXEMPTION FROM FILING AFFIDAVIT )

Date: 15-10-2020 This petition was called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MS. JUSTICE INDU MALHOTRA HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr C S Vaidyanathan, Sr. Adv. Mr Harish Vaidyanathan, Adv. Mr. Ravi Panwar, AOR

For Respondent(s) Mr. Soumyajit, Adv.
Mr. Vinodh Kanna B., AOR

## UPON hearing the counsel the Court made the following O R D E R

- 1 Delay condoned.
- Since there are divergent views of this Court bearing on the subject as to whether an educational institution or University would be subject to the provisions of the Consumer Protection Act 1986, the appeal would require admission.

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- 3 Admit.
- 4 Mr Soumyajit, learned counsel appearing on behalf of the caveator, states that the counter affidavit would be filed within six weeks from today.
- 5 Service on the second proforma respondent is dispensed with.

(SANJAY KUMAR-I) AR-CUM-PS (BEENA JOLLY)
COURT MASTER